

(2021) 05 SHI CK 0017

In the High Court Of Himachal Pradesh

Case No : Civil Writ Petition No. 2781 Of 2021

Som Dutt

APPELLANT

Vs

State Of Himachal Pradesh And Others

RESPONDENT

Date of Decision : 04-05-2021

Acts Referred:

Citation : (2021) 05 SHI CK 0017

Hon'ble Judges : L. Narayana Swamy, CJ;Anoop Chitkara, J

Bench : Division Bench

Advocate : Rupinder Singh Thakur, Ashok Sharma, Ritta Goswami, Adarsh K. Sharma, Nand Lal Thakur

Final Decision : Disposed Of

Judgement

Anoop Chitkara, J

1. The petitioner, who is working as a Panchayat Secretary at Gram Panchayat, Wasni, Development Block, Pachhad, District Sirmaur, and is under

transfer to Gram Panchayat, Banni Bakhauli, Development Block, Pachhad, District Sirmaur, H.P., has come up before this Court, seeking quashing

of the impugned order of transfer dated 16.4.2021 (Annexure P-3), qua the petitioner.

2. Notice. Ms. Ritta Goswami, learned Additional Advocate General, appears and accepts service of notice on behalf of respondents No.1 to 3/State

3. In view of the nature of the order, we propose to pass, no response is required from the respondents/State.

4. Consequently, this petition is disposed of with liberty to the petitioner to make representation to the 1st respondent, within one week, in accordance

with the Transfer Policy, mentioning the fact of his medical conditions. On receipt

of such representation, the said respondent shall decide the same sympathetically and in the light of the Transfer Policy occupying the field, within two weeks thereafter. Till then, impugned order of transfer dated 16.4.2021 (Annexure P-3), shall remain stayed qua the petitioner. Liberty is reserved to the petitioner to approach this Court again, in case he still feels aggrieved and dissatisfied with the outcome of the representation. Pending application(s), if any, also stand disposed of. Copy Dasti.